

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.28
C.P. No.140/BB/2023

IN THE MATTER OF:

Income Tax Department	...	Petitioner
Vs.		
ROC, Karnataka & M/s. Sri Lakshminarayana		
Debt Recovery Service Pvt. Ltd.	...	Respondents

Order under Section 252 of Companies Act, 2013

Order delivered on 01.05.2024

CORAM:

SHRI K.BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ganesh R. Ghale

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to the order dated 24.01.2024, the Ld. Counsel for the Petitioner is not yet filed proof of service of notice. Therefore, he is granted further one week's time to file the same. Upon receipt of the notice, the Respondents were granted two weeks' time to file their reports/replies.
3. List the matter on **09.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)